

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF HINDUSTAN ONLINE
TRADE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HINDUSTAN ONLINE TRADE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14/12/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52390DL2007PTC171436
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.1, New Rajdhani Enclave, Vikas Marg, Delhi -110092
6.	Insolvency commencement date in respect of corporate debtor	A. <i>Date of Admission by Hon'ble NCLT, Bench-V, New Delhi:</i> 16.10.2019. B. <i>Date of Receipt of Order by IRP:</i> 18.03.2020.
7.	Estimated date of closure of insolvency resolution process	14.09.2020 (180 days from receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vishnu Dutt, IBBI/IPA-001/IP/P-00102/2017-2018/10202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 219, Anarkali Bazar, Jhandewalan Extension, New Delhi-110055 Email: vishnudutt2050@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mantrah Insolvency Professional Private Limited 1203, Vijaya Building, Barakhamba Road, Connaught Place, New Delhi-110001 Email: Hindustanonline.cirp@gmail.com
11.	Last date for submission of claims	02.04.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)-Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloadS Physical Address: Not Applicable

Notice is hereby given that the **Hon'ble National Company Law Tribunal, Bench-V, New Delhi** has ordered the commencement of a Corporate Insolvency Resolution Process of **HINDUSTAN ONLINE TRADE PRIVATE LIMITED** on **16.10.2019 (received by the IRP on 18.03.2020)**.

The creditors of HINDUSTAN ONLINE TRADE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 02.04.2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

	Sd/-
Name and Signature of Interim Resolution Professional	: VISHNU DUTT
Date and Place	: 19.03.2020 and NEW DELHI